

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 3

CA 218/2024 (NEW CA) In TP/11(MB)2012

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 01.07.2024

NAME OF THE PARTIES: **RAJINDER K. MALHOTRA VS**
TRANSAUTO AND MECHAIDS PVT. LTD.
& ORS.

Section 241(1) Sec. 242(4) of the Companies Act, 2013

ORDER

CA 218/2024 –

1. Mr. Shyam Kapadia, Advocate a/w Ms. Anuja Bhansali, Ms. Abhyarthana Singh, Advocate i/b Rashmikant and Partners appeared for the Applicant.
2. The present application is filed under Rule 11 and 53 of the National Company Law Tribunal Rules, 2016 to bring on record successor in title of the Petitioner, who has since deceased.
3. The same is taken on record and **CA No. 218/2024** is **allowed** and **disposed of**.
4. Applicant is at liberty to amend the petition as per Schedule annexed.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)